

ACT No. XVII OF 1934.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 10th August, 1934.)

An Act further to amend the Negotiable Instruments Act, 1881, for a certain purpose.

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1881.

of **W**HEREAS it is expedient further to amend the Negotiable Instruments Act, 1881, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Negotiable Instruments Short title. (Amendment) Act, 1934.

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of 2. Section 85 of the Negotiable Instruments Act, 1881, shall be renumbered as sub-section (1) of section 85, and to the said section so renumbered the following sub-section shall be added, namely:—

Amendment of section 85, Act XXVI of 1881.

“(2) Where a cheque is originally expressed to be payable to bearer, the drawee is discharged by payment in due course to the bearer thereof, notwithstanding any endorsement whether in full or in blank appearing thereon, and notwithstanding that any such endorsement purports to restrict or exclude further negotiation.”

Price anna 1 or 1½d.

GIPD—118 LD—30-8-34—5,750.